

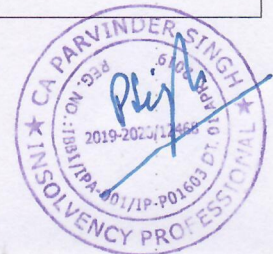
FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF J.R.D INTERNATIONAL LIMITED

S N	ITEM	Relevant Particulars
1	Name of Corporate Debtor	J.R.D INTERNATIONAL LTD.
2	Date of incorporation of Corporate Debtor	25/02/2010
3	Authority under which Corporate Debtor is incorporated/registered	REGISTRAR OF COMPANIES – CHANDIGARH
4	Corporate Identity No./Limited Liability Identification No. Of Corporate Debtor	U15400PB2010PLC033640
5	Address of the registered office and principal office,(if any) of Corporate Debtor.	40-INDUSTRIAL ESTATE GURDASPUR PUNJAB- 143521 INDIA
6	Insolvency commencement date in respect of Corporate Debtor	12.06.2023
7	Estimated date of closure of insolvency resolution process .	09.12.2023 (180 th Day from Insolvency Commencement Date)
8	Name and registration number of the insolvency professional acting as Interim Resolution Professional.	Parvinder Singh IBBI/IPA-001/IP-P01603/2019-20/12468
9	Address and e mail of the Interim Resolution Professional, as registered with the Board.	SCO 10, Jandu Tower, Miller Ganj, Ludhiana 141003 cirp.JRDIL@gmail.com
10	Address and e mail to be used for correspondence with the Interim Resolution Professional.	SCO 10, Jandu Tower, Miller Ganj, Ludhiana 141003 cirp.JRDIL@gmail.com
11	Last date for submission of claims	27.06.2023
12	Classes of creditors, if any ,under clause (b) of sub section (6A) of Section 21, ascertained by the Interim Resolution Professional.	Not Applicable
13	Name of Insolvency Professionals identified to act as Authorised Representative of creditors in a class	Not Applicable
14	(a) Relevant Forms and (b) Details of authorised representatives are available at :	Web link: https://ibbi.gov.in/downloadform.html Please refer Note-1 given below for applicable form(s) (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the J.R.D INTERNATIONAL LTD. on 12.06.2023.

The creditors of **M/s J.R.D INTERNATIONAL LTD.** are hereby called upon to submit their claims with proof on or before **27.06.2023** to the Interim Resolution Professional at the address mentioned against entry No.10.

The Financial Creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

Note- 1

Form B: for claims by Operational Creditors (except Workmen and employees)

Form C: for Claims by Financial Creditors

Form CA: for Claims by Financial Creditors in a Class

Form D: for Claims by a workmen and employee



Form E: for Claims by Authorized Representative of Workmen and Employees

Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.06.2023

Place: Ludhiana



Parvinder Singh
(Reg. No IBBI/IPA-001/IP-P01603/2019-20/12468)
Interim Resolution Professional in the matter of
J.R.D. International Limited